

Authority as 'Private Carriers' cannot enter the neighbouring States like Haryana, Punjab, Uttar Pradesh, Rajasthan etc. without the payment of permit fees, which is not charged in Delhi;

(b) if so, what are the orders on the subject; and

(c) whether such vehicles can enter other States empty or with goods and with what restrictions and freedom?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI SITA RAM KESRI):

(a) to (c). The position with regard to the points raised in the Question is being ascertained from the concerned States.

Construction of over-bridges in Tamil Nadu

4039. SHRI C. PALANIAPPAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal from Government of Tamil Nadu for the construction of over bridges at Leigh Bazar-Salem Town, Central Theater-Salem Town and Bretts Road-Salem Town; and

(b) if so, the action taken by Government on the proposals?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No.

(b) Does not arise.

जयन्ती जनता एक्सप्रेस के सरूपगंज में रुकने की व्यवस्था करना

4040. श्री विरदाराम फुलवारिया : क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि जयन्ती जनता एक्सप्रेस दिल्ली से अहमदाबाद जाते हुए सरूपगंज स्टेशन पर रुकती है लेकिन अपनी

वापसी का यात्रा में यह वहां पर नहीं रुकती है; और

(ख) यदि हां, तो उसके क्या कारण हैं और यह अपनी वापसी यात्रा के दौरान भी वहां पर कब रुकना शुरू कर देगी?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) जी हां । 31 उप दिल्ली-अहमदाबाद जयन्ती जनता एक्सप्रेस सरूपगंज स्टेशन पर ठहरती है, जबकि 32 डाउन एक्सप्रेस वहां नहीं ठहरती ।

(ख) डाउन दिशा में 32 डाउन अहमदाबाद-दिल्ली जयन्ती जनता एक्सप्रेस का सरूपगंज स्टेशन पर ठहराने का यातायात की दृष्टि से औचित्य नहीं बनता ।

Proposed legislation on Indian Council of Para-Medical Rehabilitation Professions

4041. SHRI KRISHNA CHANDRA PANDEY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question 4268 on 17th December, 1981 regarding legislation on Indian Council of Para-medical Rehabilitation Profession and state:

(a) whether Director General Health services has since given his consent for the proposed legislation for the Indian Council of Para-medical Rehabilitation profession;

(b) if so, the details of the recommendations; and

(c) when the procedural and other formalities are likely to be completed?

THE MINISTER OF HEALTH AND FAMILY WELFARE (B. SHANKARANAND): (a) and (b). The D.G.H.S. has recommended that to bring about uniformity in the training programme and to establish a code of conduct for para-medical rehabilitation professions, there is need to establish a Council of Para-medical personnel which includes Physiotherapists, Occupational therapists, orthotic and prosthetic engineers, psychologists,